

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.05.2024** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/75/CHE/2024
NAME OF THE PETITIONER(S) : Rajeswari Ramesh Kumar
NAME OF THE RESPONDENTS : Heves funitune and Interiors Pvt Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
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~~Aaditya Sundar B~~

Aaditya Sundar B

[Signature]

T.K.M. SAI KRISHNAN
Counsel for Applicant.

[Signature]
T.K.M. Sai Krishnan

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1. CP(IB)/75/CHE/2024

ORDER

Present: Shri. T.K.M. Sai Krishnan, Ld. Counsel for the Petitioner.
Shri. Aditya Sundar, Ld. Counsel for the Respondent.

Heard.

On the last date i.e. 02.04.2024, the Petitioner was directed to explain how the amount claimed as debt can be said to be a financial debt under Section 5(8) of the IBC, 2016 and whether the existing Director can maintain a petition under Section 7 of IBC, 2016.

Explanation given referring an order dated 09.07.2018, Balance Sheet of the Corporate Debtor having reference of the loan granted by the Petitioner to the company at page-13.

Ld. Counsel for the Respondent accepts notice. He seeks and is granted three weeks time to file the reply and serve copy on the Counsel for the Petitioner.

Rejoinder, if any, be filed within two weeks thereafter.

Petitioner is also directed to file fresh Form-C & D to be issued by NeSL.

List the matter for further hearing on **04.07.2024**.

Sd/-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-

SANJIV JAIN
MEMBER (JUDICIAL)

vs